

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 348/TT/2020

Date: 13.11.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Transmission assets associated with Northern Region System Strengthening Scheme-XXVII.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

2014-19 period

- a) Reasons for change in Capital Cost as on COD for Asset-I, Asset-II and Asset-III as compared to admitted Capital Cost approved vide order dated 27.5.2016 in Petition No. 62/TT/2015.
- b) Confirm the nature of Sub-station in Asset-I, Asset-II and Asset-III i.e. if it is a Brownfield, Greenfield or a GIS.
- c) Undertaking on affidavit giving details of actual equity infused for ACE during 2014-19 for the subject transmission assets.

2019-24 period

- d) Package-wise details along with reasons of the ACE claimed beyond the cut-off date for Asset-IV.
- e) Confirmation whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

Forms

- f) Provide Form-5 for all the assets
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)